

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

**ITEM No.17
I.A.No.226/2024 in
C.P. (IB)No.137/BB/2019**

IN THE MATTER OF:

M/s. India Renewable Energy Development Ltd. ... Petitioner
Vs.
M/s. Nobel Inspat & Energies Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.06.2024

CORAM:

**SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant in I.A.226/2024 : Shri K. Dushyantha Kumar, PCS
For the Respondent : Shri Sandeepani A. Neglur

ORDER

1. Heard the Ld. PCS appearing for the Applicant and the Ld. Counsel appearing for the Respondent in I.A.No.226/2024.
2. In compliance to Order dated 10.06.2024, Ld. PCS for the Applicant has filed rejoinder vide Diary No.3398 dated 12.06.2024. The same is taken on record.
3. List the case on **12.08.2024**.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
K. BISWAL
MEMBER (JUDICIAL)**

Shruthi